

**COURT-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**IA No. 289 of 2015 in  
DFR No. 1428 of 2015**

**Dated: 16<sup>th</sup> November, 2015**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of :**

**Essar Power Gujarat Ltd. .... Appellant (s)  
Versus  
Gujarat Electricity Regulatory Commission & Ors. .... Respondent (s)**

**Counsel for the Appellant(s) : Mr. Hemant Singh**

**Counsel for the Respondent(s): Mr. M.G. Ramachandran  
Ms. Ranjitha Ramachandran  
Ms. Anusha Bardhan for R.2 & 3**

**ORDER**

**IA No. 289 of 2015  
*(Appl. for condonation of delay)***

There is a delay of 67 days in filing the appeal. In this application the applicant/appellant has prayed that the delay be condoned.

We have heard learned counsel for the parties. For the reasons stated in the application delay is condoned. Application is disposed of.

Registry is directed to number the Appeal and list it for admission on **30.11.2015.**

**(I.J. Kapoor)  
Technical Member  
ts/mk**

**(Justice Ranjana P. Desai)  
Chairperson**